

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1705/96

Date of decision 20-9-96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. Vishwanath
Principal Scientist (Entomology)
IARI, Pusa Campus, New Delhi.
R/o B-8/137, MIG Flats,
Sector-IV, Rohini, Delhi-110085

... Applicant

(By Advocate Sh. B.T. Kaul)

Vs.

1. Indian Council of Agricultural Research,
Through
Its Secretary,
Krishi Bhawan, New Delhi-1
2. Dr. R.S. Paroda
Director General, ICAR
Krishi Bhawan, New Delhi-1
3. Indian Agricultural Research Institute,
through its Director,
New Delhi. 110012
4. Dr. S.N. Puri,
Director,
National Centre for Integrated Pest Management
Pusa Campus, New Delhi-110012

... Respondents

(By Advocate Shri R.S. Aggarwal)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The grievance of the applicant in this case ^{is} ~~was~~ with regard to the office order dated 26.7.96 transferring him from I.A.R.I. New Delhi to Project Directorate, on Vegetable Research, Varanasi with immediate effect in public interest. The respondents have in their reply submitted that after considering the representation made by the applicant against the impugned transfer order, the competent authority has been pleased to suspend the implementation of transfer order upto 31st March, 1997 and the applicant has been allowed to stay at IARI atleast till April, 1997. Learned counsel for the respondents submits that ^{that} order has been passed in the light of the interim order of the Tribunal dated 14.8.96 to maintain

status quo as on that date.

2. In the above circumstances, both counsel submit that the O.A in the present form has become infructuous as the impugned transfer order has been suspended. However, Shri Kaul, learned counsel submits that since the order as such has not been cancelled/withdrawn in ^{therefore,} this case, the same could be revived and he may be given liberty to take such action as deemed fit in accordance with law. He also submits that in view of the decision taken by the respondents to suspend the impugned transfer order, the respondents may be directed to pay his salary.

3. This O.A. is dismissed as having become infructuous, taking note of the above submissions. Respondents may also take /all consequential action in the light of their decision to withdraw the impugned transfer order dated 26.7.96 for payment of salary and allowances etc, in accordance with law/rules.

4. O.A is disposed of as above at the admission stage.
No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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